

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/212/2016  
NAME OF THE PETITIONER(S) : Ramabhandran Sivaraman  
NAME OF THE RESPONDENT(S) : M/s Star Quarry and Aggregates Private Limited & 4 others  
UNDER SECTION : 397/398, 237 and 59

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

(1) T.V.P. Sai Vihari	Counsel for Petitioner	T.V.P. Sai Vihari
(2) A.G. Sathyanarayana	Counsel for R <sub>1</sub> to R <sub>3</sub> & R <sub>5</sub>	A.G. Sathyanarayana
for		
A.M. Sridharan	Counsel for Respondents	
S.P. Muralikrishnan	Counsel for 4th Respondent	S.P. Muralikrishnan

**ORDER**

Shri T V P Sai Vihari, counsel for the petitioner present. Shri A M Sridharan, counsel for R1 to R3 & R5 and Shri S P Muralikrishnan, counsel for R4 are present. Counsel for petitioner prayed further time for filing rejoinder submitting that the petitioner is hospitalised and his son has sent a mail to his office communicating the same and request for two weeks' time for filing rejoinder. Considering the request and perusal of the copy of the mail, one opportunity in the interest of justice is given with specific direction to file rejoinder, failing which the right to file the rejoinder shall be forfeited. Put up on **05.12.2016 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)